

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No205
CP(IB)/74(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Imdadali M Momin

.....Applicant

Vs.

Pellucid Lifesciences Private Limited

.....Respondent

Order delivered on 27/04/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv.

For the Respondent : Mr. Sandip Sheth, PCS

ORDER

Learned Counsel Mr. Arjun Sheth appears of the applicant and states that order dated 28.03.2023 has been complied with. Notice has been served and affidavit of service has been filed and also an affidavit has been filed clarifying the clarification regarding compliance of sub-section (1A) of Regulation 20(1A) of Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2016.

Learned PCS Mr. Sandip Sheth appears for the Corporate Debtor and states that he will be filing his authorisation and reply for which he needs time. Reply to be filed within two weeks' with copy to other side. Rejoinder, if any, one-week, thereafter.

List for hearing on 08.06.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**